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Tuesday,

10th December, 2024

19 Agrahayana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Tuesday, the 10th December, 2024 / 19 Agrahayana, 1946 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend birthday greetings to hon. Member of Parliament, Shrimati Mahua Maji, on her birthday today. Shrimati Maji has been representing the State of Jharkhand in this august House since July, 2022. She previously served as Chairperson of the Jharkhand State Commission for Women from 2013 to 2016, and President of the Women's Wing of the Jharkhand Mukti Morcha from 2014 to 2021.

A doctorate in sociology and renowned writer, her debut novel, *Main Borishailla*, focussed on the Bangladesh Liberation War, while her work *Marang Goda Neelkanth Hua*, which addressed uranium mining issues, won critical acclaim in literary circles. She has received numerous awards, including the Akhil Bharatiya Veer Singh Dev Award by Sahitya Akademi, Madhya Pradesh. Shrimati Maji is married to Shri Subodh Kumar Maji and the couple has two sons, Somvit and Shomik.

On behalf of this House, I wish her a long, healthy life and extend my best wishes to her family.

OBITUARY REFERENCE

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of a former Member of this august House, **Shri S.M. Krishna**, today morning in Bengaluru at the age of 92.

Born in Somanahalli in Karnataka's Mandya district on May 1, 1932, Shri Krishna commenced his public service in 1962 by winning the Maddur Assembly seat as an independent candidate. Shri Krishna's illustrious career saw him don many hats -- Speaker of the Karnataka Legislative Assembly from 1989 to 1993, Member of 4th, 5th and 7th Lok Sabha and Member of Rajya Sabha for two terms from 1996 to 1999 and from 2008 to 2014, Member of both the Karnataka Assembly and Council, Deputy Chief Minister from 1993 to 1994, the Chief Minister of Karnataka from 1999 to 2004,

Governor of Maharashtra from 2004 to 2008 and India's External Affairs Minister from 2009 to 2012.

As External Affairs Minister, his tenure was marked by India's active engagement in global diplomacy with focus on strengthening India's position on the world stage. Shri Krishna's academic brilliance was shown early; he earned his law degree from Government Law College in Bengaluru and later pursued advanced education at Southern Methodist University in Texas and George Washington University in Washington, DC, as a Fulbright Scholar. He was awarded the Padma Vibhushan in 2023 for his illustrious contributions towards public life over six decades. Shri Krishna is credited by many for placing Bengaluru on the global map as India's Silicon Valley.

In the passing away of Shri S.M. Krishna, the country has lost a veteran statesman, an able administrator and a transformative leader.

We deeply mourn the passing away of Shri S.M. Krishna. I request the hon. Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

The Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

REFERENCE BY THE CHAIR

Seventy Sixth Anniversary of the Adoption of the Universal Declaration of Human Rights

MR. CHAIRMAN: Hon. Members, today, the 10th December, 2024, we mark the 76th Anniversary of the Universal Declaration of Human Rights adopted by the United Nations in 1948. This document is a cornerstone for human dignity, equality, and justice worldwide, affirming the rights of all individuals, regardless of race, gender, nationality or belief. Its 30 Articles reflect humanity's shared aspirations, vision for freedom and equality.

Hon. Members, the theme this year, 'Our Rights, Our Future, Right Now', emphasizes the transformative power of human rights in building a more peaceful, egalitarian, just and sustainable future. Human rights guide us in addressing global

challenges and empowering individuals and communities. As we reflect on the progress made, we reaffirm our commitment to protecting and promoting these rights.

India has always been a proud advocate of these universal ideals. Our civilizational ethos of thousands of years has made seminal contribution in nurturing and blossoming these values, has echoed the spirit of the Declaration to ensure a life of dignity and equal opportunities to all its citizens. As representatives of people, we bear the responsibility to ensure that the values of justice, liberty, equality, and fraternity are safeguarded and strengthened in our nation.

On this momentous occasion of the 75th Anniversary of adoption of our Constitution, let us pledge to work towards a world where every person can live with dignity, free from oppression, and with equal opportunities to fulfill their potential. Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of AYUSH
- II. Reports and Accounts (2023-2024) of CCRS, Chennai and related papers
- III. Reports and Accounts (2022-2023) of HBL, Thiruvananthapuram; HITES, Thiruvananthapuram; GAPL, Goa; FSSAI, New Delhi and related papers
- IV. Reports and Accounts (2020-2021 and 2022-2023) of RIPANS, Aizawl, Mizoram; AllSH, Mysore, Karnataka and related papers

आयुष मंत्रालय के राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of AYUSH, under Section 56 of the National Commission for Indian System of Medicine Act, 2020: -
 - (1) No. BUSS/Unani PG Regul./2023., dated the 30th September, 2024, publishing the National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards of Postgraduate Unani Education) Regulations, 2024.
 - (2) No. BOA/2-I/2024., dated the 4th October, 2024, publishing the National Commission for Indian System of Medicine (Minimum Essential Standards,

- Assessment and Rating for Postgraduate Institutions and Minimum Standards for Postgraduate Education in Ayurveda) Regulations, 2024.
- (3) No. BOA/3-B/PAP/2024., dated the 28th October, 2024, publishing the National Commission for Indian System of Medicine (Pre-Ayurveda-Programme for Bachelor of Ayurvedic Medicine and Surgery) Regulations, 2024.

[Placed in Library. For (1) to (3), see No. L. T. 1116/18/24]

- II. A copy each (in English and Hindi) of the following papers:
 - (a) Annual Report and Accounts of the Central Council for Research in Sidhha (CCRS), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L. T. 1400/18/24]

- III. (A) (1) A copy each (in English and Hindi) of the following papers under subsection (1) (b) of Section 394 of the Companies Act, 2013:-
 - (i) (a) Annual Report and Accounts of the HLL Biotech Limited (HBL), Thiruvananthapuram, Kerala, a subsidiary of HLL Lifecare Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1662/18/24]

- (ii) (a) Ninth Annual Report and Accounts of the HLL Infra Tech Services Limited (HITES), Thiruvananthapuram, Kerala, a subsidiary of HLL Lifecare Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No. L. T. 1663/18/24]
- (iii) (a) Forty-second Annual Report and Accounts of the Goa Antibiotics and Pharmaceuticals Limited (GAPL), Goa, a subsidiary of HLL Lifecare Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor

General of India thereon.

- (b) Review by Government on the working of the above Company.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 1664/18/24]

- (B) (1) A copy each (in English and Hindi) of the following papers, under subsection (2) of Section 84 of the Food Safety and Standards Act, 2006: -
 - (a) Annual Report and Accounts of the Food Safety and Standards Authority of India (FSSAI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 1113/18/24]

- IV. A copy each (in English and Hindi) of the following papers: -
 - (i) (a) Annual Report and Accounts of the Regional Institute of Paramedical and Nursing Sciences (RIPANS), Aizawl, Mizoram, for the year 2022-23, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 1114/18/24]

- (ii) (a) Annual Report and Accounts of the All India Institute of Speech and Hearing (AIISH), Mysore, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 1665/18/24]

- I. Notifications of the Ministry of Finance
- II. Reports and Accounts (2023-24) of GSTN, New Delhi, various Insurance Companies, Companies, Corporation and Liquidator's Report (01.04.2024 to 30.06.2024) on voluntary winding up of the Industrial Investment Bank of India

- (IIBI) Limited, Kolkata and related papers
- III. Reports and Accounts (2023-24) of PFRDA, New Delhi; IFSCA; NHB, New Delhi; LIC, Mumbai and various regional rural Banks and related papers
- IV. Report (December, 2024) on the Action Taken pursuant to the recommendations of JPC on Stock Market Scam
- V. Reports and Accounts (2023-24) IEG, Delhi; NIPFP, New Delhi; and AJNIFM, Faridabad, Haryana and related papers

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -
 - (1) SEBI/LAD-NRO/GN/2024/197., dated the 2nd August, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2024.
 - (2) SEBI/LAD-NRO/GN/2024/198., dated the 6th August, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2024.

[Placed in Library. For (1) and (2), see No. L. T. 1144/18/24]

- (3) SEBI/LAD-NRO/GN/2024/199., dated the 21st August, 2024, publishing the Securities and Exchange Board of India (Research Analysts) (Second Amendment) Regulations, 2024.
- (4) SEBI/LAD-NRO/GN/2024/201., dated the 29th August, 2024, publishing the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2024.

[Placed in Library. For (3) and (4), see No. L. T. 861/18/24]

- (5) SEBI/LAD-NRO/GN/2024/203., dated the 5th September, 2024, publishing the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2024.
- (6) SEBI/LAD-NRO/GN/2024/205., dated the 18th September, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2024.
- (7) SEBI/LAD-NRO/GN/2024/207., dated the 27th September, 2024, publishing the Securities and Exchange Board of India (Infrastructure

- Investment Trusts) (Third Amendment) Regulations, 2024.
- (8) SEBI/LAD-NRO/GN/2024/208., dated the 27th September, 2024, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Third Amendment) Regulations, 2024.

[Placed in Library. For (5) to (8), see No. L. T. 1144/18/24]

- (ii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992: -
 - (1) SEBI/LAD-NRO/GN/2024/196., dated the 30th July, 2024, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Third Amendment) Regulations, 2024.
 - (2) SEBI/LAD-NRO/GN/2024/202., dated the 29th August, 2024, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Fourth Amendment) Regulations, 2024.

[Placed in Library. For (1) and (2), see No. L. T. 862/18/24]

(3) SEBI/LAD-NRO/GN/2024/206., dated the 25th September, 2024, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2024.

[Placed in Library. See No. L. T. 1144/18/24]

(iii). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/195., dated the 26th July, 2024, notifying the commencement of the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2022 with effect from 01.11.2024, issued under clause (g) of sub-section (2) of Section 11, clauses (d) and (e) of Section 12A and Section 30 of Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L. T. 861/18/24]

(iv). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/200., dated the 29th August, 2024, publishing the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. See No. L. T. 863/18/24]

- (v). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999: -
 - (1) FEMA.396(3)/2024-RB., dated the 7th August, 2024, publishing the Foreign Exchange Management (Debt Instruments) (Third Amendment) Regulations, 2024.
 - (2) S.O. 3492(E)., dated the 16th August, 2024, Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2024.
 - (3) G.S.R. 566 (E)., dated the 12th September, 2024, publishing the Foreign Exchange (Compounding Proceedings) Rules, 2024.

[Placed in Library. For (1) to (3), see No. L. T. 870/18/24]

- (vi). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019: -
 - (1) IFSCA/GN/2024/004., dated the 11th July, 2024, publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2024.
 - (2) IFSCA/GN/2024/007., dated the 29th August, 2024, publishing the International Financial Services Centres Authority (Procedure for Authority Meetings) (Amendment) Regulations, 2024.
 - (3) IFSCA/GN/2024/008., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Investment by International Financial Services Centre Insurance Office) (Amendment) Regulations, 2024.
 - (4) IFSCA/GN/2024/010., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Registration of Insurance Business) (Amendment) Regulations, 2024.

[Placed in Library. For (1) to (4), see No. L. T. 864/18/24]

- (vii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019 and sub-section (3) of Section 38 of the Payment and Settlement Systems Act, 2007:
 - (1) IFSCA/GN/2024/005., dated the 18th July, 2024, publishing the International Financial Services Centres Authority (Board for Regulation

- and Supervision of Payment and Settlement Systems) Regulations, 2024.
- (2) IFSCA/GN/2024/009., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Payment and Settlement Systems) Regulations, 2024.

[Placed in Library. For (1) and (2), see No. L. T. 864/18/24]

- (viii). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2024/006., dated the 29th August, 2024, publishing the International Financial Services Centres Authority (Listing) Regulations, 2024, under Section 29 of the International Financial Services Centres Authority Act, 2019 and Section 31 of the Securities and Exchange Board of India Act, 1992.
- (ix). A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2024/011., dated the 1st November, 2024, publishing the International Financial Services Centres Authority (Market Infrastructure Institutions) (Amendment) Regulations, 2024, under Section 29 of the International Financial Services Centres Authority Act, 2019, sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

[Placed in Library. For (viii) and (ix), see No. L. T. 864/18/24]

(x). A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 650(E)., dated the 21st October, 2024, publishing the Insurance Regulatory and Development Authority (Salary and Allowances payable to, and other terms and conditions of Service of Chairperson and other members) Amendment Rules, 2024, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. See No. L. T. 743/18/24]

(xi). A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. HR/P&PMD/SPL/SP/2024-25/7., dated the 4th November, 2024, publishing the State Bank of India Employees' Pension Fund (Second Amendment) Regulations, 2024, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library. See No. L. T. 742/18/24]

(xii). A copy each (in English and Hindi) of the following Notifications of the Ministry

of Finance (Department of Financial Services), under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:

- (1) UBI:HR:16061 (E)., dated the 28th August, 2024, publishing the Union Bank of India (Employees') Pension (Amendment) Regulations, 2024.
- (2) HRMD/PEN/001/2024., dated the 10th September, 2024, publishing the Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2024.
- (3) HO:HR:TBD:2024-25:01 (E)., dated the 25th September, 2024, publishing the Bank of India (Employees') Pension (Amendment) Regulations, 2024.
- (4) No. Pen/01/2024 (E)., dated the 12th October, 2024, publishing the Indian Bank (Employees') Pension (Amendment) Regulations, 2024. [Placed in Library. For (1) to (4), see No. L. T. 740/18/24]

(xiii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda:

- (1) G.S.R. 503(E)., dated the 16th August, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (2) G.S.R. 525(E)., dated the 30th August, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (3) G.S.R. 532(E)., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (4) G.S.R. 533(E)., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 492(E), dated the 30th June, 2022.
- (5) G.S.R. 534(E)., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 498(E), dated the 30th June, 2022.
- (6) G.S.R. 575(E)., dated the 17th September, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (7) G.S.R. 667(E)., dated the 28th October, 2024, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017.

 [Placed in Library. For (1) to (7), see No. L. T. 858/18/24]
- (8) G.S.R. 716(E)., dated the 19th November, 2024, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017, under subsection (2) of Section 38 of the Central Excise Act, 1944.

[Placed in Library. See No. L. T. 1147/18/24]

(xiv). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 664(E)., dated the 24th October, 2024, amending the Fourth Schedule to the Central Excise Act, 1944, under Section 38 of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 858/18/24]

(xv). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No.G.S.R. 517(E)., dated the 23rd August, 2024, amending the Principal Notification No.G.S.R. 792(E), dated the 20th October, 2023, under Section 159 of the Customs Act, 1962 and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 860/18/24]

- (xvi). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:
 - (1) G.S.R. 516(E)., dated the 23rd August, 2024, levying anti-dumping duty on "Chlorinated Polyvinyl Chloride Resin (CPVC) whether or not further processed into compound" imported from China PR and Korea RP, for 5 years pursuant to Sunset Review Final Findings issued by DGTR.
 - (2) G.S.R. 598(E)., dated the 27th September, 2024, imposing definitive anti-dumping duty on imports of "Isobutylene-Isoprene Rubber (IIR)" originating in or exported from China PR, Russia, Saudi Arabia, Singapore and USA for a period of five years on recommendation of DGTR.
 - (3) G.S.R. 599(E)., dated the 27th September, 2024, imposing Anti-Dumping duty on "Anodized Aluminium Frames for Solar Panels/Modules" originating in or exported from China PR, for period of 5 years, in pursuance of fresh final findings issued by DGTR.
 - (4) G.S.R. 651(E)., dated the 21st October, 2024, levying anti-dumping duty on imports of "Unframed Glass Mirror" from China PR for a period of 5 years from the date of notification.
 - (5) G.S.R. 655(E)., dated the 22nd October, 2024, levying anti-dumping duty on "Thermoplastic Polyurethane (TPU)" imported from China PR for 5 years pursuant to final findings issued by DGTR.
 - (6) G.S.R. 657(E)., dated the 22nd October, 2024, levying anti-dumping duty on "Cellophane Transparent Film" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.

- (7) G.S.R. 658(E)., dated the 22nd October, 2024, levying anti-dumping duty on "Sulphur Black" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (8) G.S.R. 659(E)., dated the 22nd October, 2024, levying anti-dumping duty on "Isopropyl Alcohol" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (9) G.S.R. 683(E)., dated the 4th November, 2024, imposing anti-dumping duty on "Welded Stainless-Steel Pipes and Tubes" originating in or exported from Thailand and Vietnam, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (10) G.S.R. 695(E)., dated the 11th November, 2024, levying anti-dumping duty on "Epichlorohydrin" imported from China PR Korea RP and Thailand, for 5 years pursuant to Final Findings issued by DGTR.

[Placed in Library. For (1) to (10), see No. L. T. 859/18/24]

(11) G.S.R. 725(E)., dated the 22nd November, 2024, amending the Principal Notification No. G.S.R. 216(E), dated the 27th March, 2021.

[Placed in Library. See No. L. T. 1146/18/24]

- (xvii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (8) of Section 9 of the Customs Tariff Act, 1975, along with Explanatory Memoranda:
 - (1) G.S.R. 559(E)., dated the 10th September, 2024, imposing Countervailing Duty on "Welded Stainless Steel Pipes and Tubes" originating in or exported from China PR and Vietnam, for a further of 5 years, in pursuance of final findings issued by (DGTR).
 - (2) G.S.R. 562(E)., dated the 11th September, 2024, continuing levy of Countervailing Duty on Atrazine Technical originating in or exported from China PR, for of 5 years pursuant to Sunset Review Final Findings issued by (DGTR).
 - (3) G.S.R. 608(E)., dated the 4th October, 2024, amending the Principal Notification No. G.S.R. 18(E), dated the 8th January, 2020.

[Placed in Library. For (1) to (3), see No. L. T. 859/18/24]

(xviii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 25 of the Customs Act,1962 and Section 3 of the Customs Tariff Act, 1975, along with

Explanatory Memoranda:-

- (1) G.S.R. 546(E)., dated the 6th September, 2024, rescinding the Notification No. G.S.R. 152(E), dated the 1st March, 2011.
- (2) G.S.R. 705(E)., dated the 13th November, 2024, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017.

[Placed in Library. For (1) and (2), see No. L. T. 860/18/24]

- (xix). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:
 - (1) S.O. 3485(E)., dated the 14th August, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
 - (2) S.O. 3720(E)., dated the 30th August, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (1) and (2), see No. L. T. 1145/18/24]

(3) G.S.R. 531(E)., dated the 31st August, 2024, publishing the Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2024.

[Placed in Library. See No. L. T. 860/18/24]

(4) G.S.R. 536(E)., dated the 4th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 531(E), dated the 31st August, 2024.

[Placed in Library. See No. L. T. 1666/18/24]

(5) S.O. 3945(E)., dated the 13th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(6) G.S.R. 573(E)., dated the 13th September, 2024, amending the various Principal Notifications, as mentioned therein.

[Placed in Library. See No. L. T. 860/18/24]

(7) S.O. 4239(E)., dated the 26th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(8) G.S.R. 600(E)., dated the 27th September, 2024, amending the Principal

Notification No. G.S.R. 153(E), dated the 1st March, 2011.

[Placed in Library. See No. L. T. 860/18/24]

(9) S.O. 4267(E)., dated the 30th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(10) G.S.R. 604(E)., dated the 30th September, 2024, amending the various Principal Notifications, as mentioned therein.

[Placed in Library. See No. L. T. 860/18/24]

(11) S.O. 4535(E)., dated the 15th October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(12) G.S.R. 660(E)., dated the 22nd October, 2024, amending the Principal Notification No. G.S.R. 153(E), dated the 1st March, 2011.

[Placed in Library. See No. L. T. 860/18/24]

(13) S.O. 4642(E)., dated the 23rd October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(14) G.S.R. 663(E)., dated the 23rd October, 2024, directing that the whole of the duty of customs leviable under the First Schedule of the Customs Tariff Act, 1975, if any payable on the import of the said goods, during the period from 1st July, 2017 to 1st February, 2022, but for the said practice, shall not be required to be paid in respect of import of the said goods.

[Placed in Library. See No. L. T. 860/18/24]

(15) S.O. 4777(E)., dated the 30th October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. See No. L. T. 1145/18/24]

(16) G.S.R. 679(E)., dated the 30th October, 2024, publishing the Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2024.

[Placed in Library. See No. L. T. 860/18/24]

- (17) S.O. 4906(E)., dated the 12th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (18) S.O. 4919(E)., dated the 13th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (19) S.O. 4931(E)., dated the 14th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

 [Placed in Library. For (17) to (19), see No. L. T. 1145/18/24]
- (20) Ad-hoc Exemption Order No. 6 of 2024, dated the 18th October, 2024, requesting for ad-hoc exemption from payment of Customs Duty on humanitarian assistance to Zimbabwe, Malawi, Zambia and Namibia in the form of food grains.

[Placed in Library. See No. L. T. 1667/18/24]

- (xx). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-
 - (1) G.S.R. 612(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 710(E), dated the 28th June, 2017.
 - (2) G.S.R. 615(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 713(E), dated the 28th June, 2017.
 - (3) G.S.R. 624(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 704(E), dated the 28th June, 2017.
 - (4) G.S.R. 631(E)., dated the 9th October, 2024, publishing the Union Territory Goods and Services Tax (Ladakh) Rules, 2024.

[Placed in Library. For (1) to (4), see No. L. T. 812/18/24]

- (xxi). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda: -
 - (1) G.S.R. 638(E)., dated the 15th October, 2024, publishing the Income-tax Amendment (Seventh Amendment) Rules, 2024.
 - (2) G.S.R. 639(E)., dated the 15th October, 2024, publishing the Income-tax (Eighth Amendment) Rules, 2024.

(3) G.S.R. 645(E)., dated the 16th October, 2024, publishing the Income-tax (Ninth Amendment) Rules, 2024.

[Placed in Library. For (1) to (3), see No. L. T. 869/18/24]

- (xxii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:
 - (1) G.S.R. 618(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 702(E), dated the 28th June, 2017.
 - (2) G.S.R. 621(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 703(E), dated the 28th June, 2017.

[Placed in Library. For (1) and (2), see No. L. T. 812/18/24]

- (xxiii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda:
 - (1) G.S.R. 613(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 666(E), dated the 28th June, 2017.
 - (2) G.S.R. 616(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 669(E), dated the 28th June, 2017.
 - (3) G.S.R. 625(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 685(E), dated the 28th June, 2017.

[Placed in Library. For (1) to (3), see No. L. T. 813/18/24]

- (xxiv). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:
 - (1) G.S.R. 619(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 683(E), dated the 28th June, 2017.
 - (2) G.S.R. 622(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 684(E), dated the 28th June, 2017.

[Placed in Library. For (1) and (2), see No. L. T. 813/18/24]

(xxv). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central

Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) S.O. 4268(E)., dated the 30th September, 2024, notifying the Principal Bench of GST Appellate Tribunal to hear cases of anti-profiteering.
- (2) S.O. 4269(E)., dated the 30th September, 2024, appointing 1st day of April, 2025 as the date from which the Authority referred to in Section 171 of the said Act shall not accept any request for examination as to whether input tax credits availed by any registered person or the reduction in the tax rate have actually resulted in a commensurate reduction in the price of the goods or services or both supplied by that registered person.
- (3) G.S.R. 626(E)., dated the 8th October, 2024, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2024.
- (4) S.O. 4372(E)., dated the 8th October, 2024, notifying the date under sub-section (1) of Section 128A of CGST Act.
- (5) S.O. 4373(E)., dated the 8th October, 2024, notifying the special procedure under Section 148 of the CGST Act for rectification of demand orders issued for contravention of Section 16(4) of the said Act.
- (6) S.O. 4374(E)., dated the 8th October, 2024, waiving the late fee for late filing of NIL FORM GSTR-7.
- (7) G.S.R. 611(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 673(E), dated the 28th June, 2017.
- (8) G.S.R. 614(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 676(E), dated the 28th June, 2017.
- (9) G.S.R. 617(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 690(E), dated the 28th June, 2017.
- (10) G.S.R. 620(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 691(E), dated the 28th June, 2017.
- (11) G.S.R. 623(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 692(E), dated the 28th June, 2017.
- (12) G.S.R. 628(E)., dated the 9th October, 2024, amending the Principal Notification No. G.S.R. 607(E), dated the 19th June, 2017.
- (13) G.S.R. 629(E)., dated the 9th October, 2024, amending the Principal Notification No. G.S.R. 868(E), dated the 13th September, 2018.
- (14) G.S.R. 713(E)., dated the 18th November, 2024, extending due date for filing of return in FORM GSTR-3B for the month of October, 2024 for the persons registered in the States of Maharashtra and Jharkhand.

[Placed in Library. For (1) to (14), see No. L. T. 811/18/24]

(xxvi). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification number G.S.R. 419(E)., dated the 19th July, 2024, publishing the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2024, under Section 74 of the Prevention of Money-laundering Act, 2002, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 867/18/24]

(xxvii). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 580(E)., dated the 19th September, 2024, amending the First Schedule of the Customs Tariff Act, 1975, under sub-section (2) of Section 11A of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 865/18/24]

(xxviii). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 454(E)., dated the 29th July, 2024, notifying Appointing and Disciplinary/Appellate Authority for penalty for Group "B" and Group "C" posts in the Goods and Services Tax Appellate Tribunal (GSTAT), framed under sub-rule (2) of rule 9, clause (b) of sub-rule (2) of the rule 12 and sub-rule (1) of rule 24 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, along with Explanatory Memorandum.

[Placed in Library. *See* No. L. T. 866/18/24]

(xxix). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 584(E)., dated the 20th September, 2024, publishing the Direct Tax *Vivad se Vishwas* Rules, 2024, under sub-section (3) of Section 99 of the Finance Act, 2024, along with Explanatory Memorandum.

[Placed in Library. See No. L. T. 868/18/24]

- (xxx). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under clause (b) sub-section (2) of Section 1 of the Finance Act, 2024, along with Explanatory Memoranda:
 - (1) S.O. 3161(E)., dated the 6th August, 2024, notifying the commencement of the provisions of Section 13 of the Finance Act, 2024, with effect from 01.10.2024 and the provisions of Sections 11 and 12 of the said Act, with effect from 01.04.2025.

[Placed in Library. See No. L. T. 814/18/24]

(2) S.O. 4253(E)., dated the 27th September, 2024, notifying the

commencement of the provisions of Sections 118, 142, 148 and 150 of the Finance Act, 2024, with effect from the date of publication of this notification in the Official Gazette and the provisions of Sections 114 to 117, 119 to 141, 143 to 147, 149 and 151 to 157 of the said Act, with effect from 01.11.2024.

[Placed in Library. See No. L. T. 811/18/24]

(xxxi). A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 601(E)., dated the 27th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 584(E), dated the 20th September, 2024.

[Placed in Library. See No. L. T. 802/18/24]

- II. (A). A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (i) (a) Annual Report and Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Explanatory Memorandum on the above Report.

[Placed in Library. See No. L. T. 802/18/24]

- (ii) (a) Fifty-second Annual Report and Accounts of General Insurance Corporation (GIC) of India, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1668/18/24]

- (iii) (a) Annual Report and Accounts of the New India Assurance Company Limited, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 803/18/24]

(iv) (a) Annual Report and Accounts of the National Insurance Company Limited, Kolkata, West Bengal, for the year 2023-24, together with the

Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1669/18/24]

- (v) (a) Annual Report and Accounts of the United India Insurance Company Ltd., Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 799/18/24]

- (vi) (a) Annual Report and Accounts of the Oriental Insurance Company Ltd., New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 804/18/24]

- (vii) (a) Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, West Bengal for the period from 01.04.2024 to 30.06.2024, together with the Auditor's Report on the Accounts.
 - (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.04.2024 to 30.06.2024.

[Placed in Library. See No. L. T. 805/18/24]

- (viii) (a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Executive summary of above Report.

[Placed in Library. See No. L. T. 1150/18/24]

(ix) (a) Nineteenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above corporation.

 [Placed in Library. See No. L. T. 797/18/24]
- (x) (a) Annual Report and Accounts of the IFCI Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Report on the performance of the above Corporation, for the year 2023-24.

[Placed in Library. See No. L. T. 801/18/24]

- III. (A). A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 46 of the Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013:-
 - (a) Annual Report and Accounts of the Pension Fund Regulatory and Development Authority (PFRDA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L. T. 809/18/24]

(B) A copy (in English and Hindi) of the Annual Accounts of International Financial Services Centres Authority (IFSCA) for the year 2023-24, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. *See* No. L. T. 1670/18/24]

- (C) A copy each (in English and Hindi) of the following papers, under Section 42 and sub-section (5) of Section 40 of the National Housing Bank Act, 1987: -
 - (a) Annual Report and Accounts of the National Housing Bank (NHB), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the performance of the above Bank for the year 2023-24.

[Placed in Library. See No. L. T. 808/18/24]

- (D) A copy each (in English and Hindi) of the following papers, under Section 29 of the Life Insurance Corporation Act, 1956: -
 - (i) (a) Sixty-seventh Annual Report and Annual Accounts of the Life Insurance Corporation of India (LIC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Corporation.
- (ii) Fifty-fourth Valuation Report of the Life Insurance Corporation of India (LIC), as on 31st March, 2024.

[Placed in Library. See No. L. T. 1671/18/24]

- (E) A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks, together with the Auditor's Report on the Accounts for the year 2023-24, under sub-section (2) of Section 20 of the Regional Rural Banks Act, 1976: -
 - (1) Andhra Pradesh Grameena Vikas Bank, Hanumakonda, Telangana; [Placed in Library. See No. L. T. 815/18/24]
 - (2) Andhra PragathiGrameena Bank, Kadapa, Andhara Pradesh; [Placed in Library. See No. L. T. 816/18/24]
 - (3) Arunachal Pradesh Rural Bank, Naharlagun, Arunachal Pradesh; [Placed in Library. See No. L. T. 817/18/24]
 - (4) Aryavart Bank, Lucknow, Uttar Pradesh; [Placed in Library. See No. L. T. 818/18/24]
 - (5) Assam Gramin Vikash Bank, Guwahati, Assam; [Placed in Library. See No. L. T. 819/18/24]
 - (6) BangiyaGramin Vikash Bank, Murshidabad, West Bengal;
 [Placed in Library. See No. L. T. 820/18/24]
 - (7) Baroda Gujarat Gramin Bank, Vadodara, Gujarat; [Placed in Library. See No. L. T. 821/18/24]
 - (8) Baroda Rajasthan KshetriyaGramin Bank, Ajmer, Rajasthan; [Placed in Library. See No. L. T. 822/18/24]
 - (9) Baroda U.P. Bank, Gorakhpur, Uttar Pradesh; [Placed in Library. See No. L. T. 823/18/24]
 - (10) Chaitanya Godavari Grameena Bank, Guntur, Andhra Pradesh; [Placed in Library. See No. L. T. 824/18/24]

- (11) Chhattisgarh Rajya Gramin Bank, Raipur, Chhattisgarh;

 [Placed in Library. See No. L. T. 825/18/24]
- (12) Dakshin Bihar Gramin Bank, Patna, Bihar; [Placed in Library. See No. L. T. 826/18/24]
- (13) EllaquaiDehati Bank, Srinagar, Kashmir; [Placed in Library. See No. L. T. 827/18/24]
- (14) Himachal Pradesh Gramin Bank, Mandi, Himachal Pradesh; [Placed in Library. See No. L. T. 828/18/24]
- (15) J&K Grameen Bank, Jammu, UT of Jammu & Kashmir; [Placed in Library. See No. L. T. 829/18/24]
- (16) Jharkhand Rajya Gramin Bank, Ranchi, Jharkhand; [Placed in Library. See No. L. T. 830/18/24]
- (17) Karnataka Gramin Bank, Ballari, Karnataka; [Placed in Library. See No. L. T. 831/18/24]
- (18) Karnataka Vikas Grameena Bank, Dharwad, Karnataka; [Placed in Library. See No. L. T. 832/18/24]
- (19) Kerala Gramin Bank, Malappuram, Kerala; [Placed in Library. See No. L. T. 833/18/24]
- (20) Madhya Pradesh Gramin Bank, Indore, Madhya Pradesh;

 [Placed in Library. See No. L. T. 834/18/24]
- (21) Madhyanchal GraminBank, Sagar, Madhya Pradesh;

 [Placed in Library. See No. L. T. 835/18/24]
- (22) Maharashtra Gramin Bank, Aurangabad, Maharashtra;

 [Placed in Library. See No. L. T. 836/18/24]
- (23) Manipur Rural Bank, Imphal, Manipur;

 [Placed in Library. See No. L. T. 837/18/24]

- (24) Meghalaya Rural Bank, Shillong, Meghalaya;

 [Placed in Library. See No. L. T. 838/18/24]
- (25) Mizoram Rural Bank, Aizawl, Mizoram; [Placed in Library. See No. L. T. 839/18/24]
- (26) Nagaland Rural Bank, Kohima, Nagaland;

 [Placed in Library. See No. L. T. 840/18/24]
- (27) Odisha Gramya Bank, Bhubaneswar, Odisha;

 [Placed in Library. See No. L. T. 841/18/24]
- (28) Paschim Banga Gramin Bank, Howrah, West Bengal;

 [Placed in Library. See No. L. T. 842/18/24]
- (29) Prathama U.P. Gramin Bank, Moradabad, Uttar Pradesh; [Placed in Library. See No. L. T. 843/18/24]
- (30) PuduvaiBharathiar Grama Bank, Saram, Puducherry;

 [Placed in Library. See No. L. T. 844/18/24]
- (31) Punjab Gramin Bank, Kapurthala, Punjab; [Placed in Library. See No. L. T. 845/18/24]
- (32) Rajasthan MarudharaGramin Bank, Jodhpur, Rajasthan; [Placed in Library. See No. L. T. 846/18/24]
- (33) SaptagiriGrameenaBank, Chittoor, Andhra Pradesh;

 [Placed in Library. See No. L. T. 847/18/24]
- (34) Sarva Haryana Gramin Bank, Rohtak, Haryana; [Placed in Library. See No. L. T. 848/18/24]
- (35) Saurashtra Gramin Bank, Rajkot, Gujarat; [Placed in Library. See No. L. T. 849/18/24]
- (36) Tamil Nadu Grama Bank, Salem, Tamil Nadu;

 [Placed in Library. See No. L. T. 850/18/24]

(37) Telangana Grameena Bank, Hyderabad, Telangana;

[Placed in Library. See No. L. T. 851/18/24]

(38) Tripura Gramin Bank, Agartala, Tripura;

[Placed in Library. See No. L. T. 852/18/24]

(39) Utkal Grameen Bank, Bolangir, Odisha;

[Placed in Library. See No. L. T. 853/18/24]

(40) UttarbangaKshetriyaGramin Bank, Coochbehar, West Bengal;

[Placed in Library. See No. L. T. 854/18/24]

(41) Uttar Bihar Gramin Bank, Muzaffarpur, Bihar;

[Placed in Library. See No. L. T. 855/18/24]

(42) Uttarakhand Gramin Bank, Dehradun, Uttarakhand;

[Placed in Library. See No. L. T. 856/18/24]

(43) Vidharbha Konkan Gramin Bank, Nagpur, Maharashtra;

[Placed in Library. *See* No. L. T. 857/18/24]

IV. A copy (in English and Hindi) of the Forty-third Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto, (December, 2024).

[Placed in Library. See No. L. T. 1672/18/24]

- V. A copy each (in English and Hindi) of the following papers:
 - (i) (a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2023-24, together with Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1149/18/24]

- (ii) (a) Forty-eighth Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 810/18/24]

- (iii) (a) Annual Report of the Arun Jaitley National Institute of Financial Management (AJNIFM), Faridabad, Haryana, for the year 2023-24.
 - (b) Annual Accounts of the Arun Jaitley National Institute of Financial Management (AJNIFM), Faridabad, Haryana, for the year 2023-24, and the Audit Report thereon.
 - (c) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 807/18/24]

Report and Accounts (2023-24) of NIPER, Guwahati; NIPER, Raebareli and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table, a copy (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998:-

- (i) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No. L. T. 1117/18/24]
- (ii) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Raebareli, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1118/18/24]

Reports and Accounts (2023-24) of Mumbai Port Authority, Mumbai; Kamarajar Port Limited, Chennai; Mumbai Port Authority Pension Fund Trust, Mumbai and related papers

पत्तन, पोत परिवहन और जलमार्ग मंत्रालय में राज्य मंत्री (श्री शान्तनु ठाकुर)ः महोदय, मैं महापत्तन प्राधिकरण अधिनियम, 2021 की धारा 44 की उप धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

(i) (a) One hundred forty-fifth Administration Report and Accounts of the Mumbai Port Authority, Mumbai, Maharashtra, for the year 2023-24.

- (b) Review by Government on the working of the above Authority.

 [Placed in Library. See No. L. T. 1128/18/24]
- (ii) (a) Twenty-fourth Annual Report & Accounts of the Kamarajar Port Limited, Chennai, Tamil Nadu for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No. L. T. 1673/18/24]
- (iii) (a) Administration Report and Accounts of the Mumbai Port Authority Pension Fund Trust, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government of the Annual Accounts of the above Trust.

 [Placed in Library. See No. L. T. 1674/18/24]
- I. Notifications of the Ministry of Corporate Affairs
- II. Report (2023-24) of CCI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI HARSH MALHOTRA): Sir, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 475(E)., dated the 5th August, 2024, publishing the Limited Liability Partnership (Amendment) Rules, 2024, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

[Placed in Library. See No. L. T. 1675/18/24]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (1) G.S.R. 476(E)., dated the 5th August, 2024, publishing the Companies (Adjudication of Penalties) Amendment Rules, 2024.
 - (2) G.S.R. 491(E)., dated the 12th August, 2024, publishing the Companies (Registration of Foreign Companies) Amendment Rules, 2024.
 - (3) G.S.R. 492(E)., dated the 12th August, 2024, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2024.
 - (4) G.S.R. 554(E)., dated the 9th September, 2024, publishing the Companies (Indian Accounting Standards) Second Amendment Rules,

2024.

- (5) G.S.R. 555(E)., dated the 9th September, 2024, publishing the Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2024.
- (6) G.S.R. 583(E)., dated the 20th September, 2024, publishing the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2024.
- (7) G.S.R. 587(E)., dated the 24th September, 2024, publishing the Companies (Accounts) Amendment Rules, 2024.
- (8) G.S.R. 602(E)., dated the 28th September, 2024, publishing the Companies (Indian Accounting Standards) Third Amendment Rules, 2024.
- (9) G.S.R. 630(E)., dated the 9th October, 2024, publishing the Companies (Adjudication of Penalties) Second Amendment Rules, 2024.

[Placed in Library. For (1) to (9), see No. L. T. 1195/18/24]

- II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 53 of the Competition Act, 2002: -
 - (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2023-24.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1197/18/24]

REPORT AND ACCOUNTS (2023-24) OF FCI AND RELATED PAPERS

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया) : महोदय, मैं खाद्य निगम अधिनियम, 1964 की धारा 35 की उप-धारा (2) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1022/18/24]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy:-

- (i) First Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Power'; and
- (ii) Second Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of New and Renewable Energy'.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2024-25):-

- (i) First Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Housing and Urban Affairs; and
- (ii) Second Report on Action Taken by the Government on the recommendations contained in the Twenty-first Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2023-24) on 'Smart Cities Mission: An Evaluation' pertaining to the Ministry of Housing and Urban Affairs.

REPORT OF THE COMMITTEE ON PUBLIC ACCOUNTS

DR. K. LAXMAN (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the First Report of the Committee on Public Accounts (2024-25) on 'Excesses over Voted Grants and Charged Appropriations (2021-22)'.

STATEMENT BY MINISTER

Status of implementation of the Recommendations contained in the $139^{\rm th}$ and $147^{\rm th}$ Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं 'केंसर देखभाल योजना और प्रबंधन: रोकथाम, निदान, अनुसंधान और केंसर उपचार की वहनीयता' के संबंध में विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के 139 वें और 147 वें प्रतिवेदनों में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), RISHIKESH

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I move the following Motion:—

"That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Rishikesh, subject to the provisions of the Act."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), DEOGHAR

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I move the following Motion:—

"That in the pursuance of Section 4(g) read with Section 6(3) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Deoghar, in the vacancy caused due to the retirement of Shri Samir Oraon from the membership of Rajya Sabha on 3rd May, 2024, subject to the provisions of the Act."

The question was put and the motion was adopted.

MR. CHAIRMAN: Hon. Members, I have received five notices under Rule 267. The notice from Shri Sanjay Singh.......(Interruptions)...

श्री संजय सिंह: *

MR. CHAIRMAN: One minute. ... (Interruptions)... First, let me read out. ... (Interruptions)... No; I don't appreciate either side. ... (Interruptions)... I don't appreciate either side. ... (Interruptions)... नहीं। Nothing will go on record. ... (Interruptions)... Allow me, hon. Members. ... (Interruptions)... Allow me, hon. Members to read. ... (Interruptions)... There is a point of order by Shri Derek O' Brien. ... (Interruptions)...

SHRI DEREK O' BRIEN (West Bengal): Sir, my point of order is... ... (Interruptions)... Sir, a point of order... ... (Interruptions)... Sir, it is a serious issue. They are disturbing the House. ... (Interruptions)... What to say? ... (Interruptions)...

MR. CHAIRMAN: The House stands adjourned to meet at twelve noon today.

The House then adjourned at seventeen minutes past eleven of the clock.

The House reassembled at twelve of the clock,
MR. CHAIRMAN in the Chair

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^{*} Not recorded.

ORAL ANSWER TO QUESTION

Status of AIIMS projects in the country

*151. SHRI P. WILSON: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the date of sanction, budget allocated, cost- sharing formula, the details of current progress, anticipated date of completion, facilities planned and reason for delay in completion of Madurai AIIMS and other AIIMS projects that have been inaugurated since 2014 but remain incomplete across the country; and
- (b) whether Government has any proposal for establishing a new AIIMS in the State of Tamil Nadu, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) Under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) All India Institutes of Medical Sciences (AIIMS) are set up in different parts of the country in a phased manner with 100% funding by the Central Government. Till date, establishment of 22 AIIMS has been approved by the Cabinet.

AllMS includes a 750/960 bedded hospital with OPD, IPD, Specialty and Super Specialty Departments, ICU, Trauma and Emergency Block; Medical College; Nursing College; Hostel for students; Residential Complex for faculty and staff; Pharmacy, Blood Bank, AYUSH Block etc.

List of 11 AllMS that have been inaugurated after 2014 and status of AllMS Madurai along with details of the date of sanction, budget allocated and current status is at **Annexure**.

The estimated period for completion of the projects varies from 45 month to 60 months. Actual completion of construction work depends upon various factors including transfer of encumbrance free land by the State Government, statutory clearances, compliances in case of externally aided projects and other site-specific issues.

Annexure

Status of $11\ \text{AIIMS}$ inaugurated after 2014

SI.	State/ UT	Location of	Date of	Total	Status
No.		AIIMS	Cabinet	Project	
			Approval	Cost	
				(Rs.in	
				Cr.)	
1	Andhra	AIIMS	07.10.2015	1618	MBBS classes are running.
	Pradesh	Mangalagiri			OPD services and IPD
					services operationalized.
2	Assam	AIIMS	24.05.2017	1123	MBBS classes are running.
		Guwahati			OPD services and IPD
					services operationalized.
3	Gujarat	AIIMS	10.01.2019	1195	MBBS classes are running.
		Rajkot			OPD and IPD services
					operationalized.
4	Himachal	AIIMS	03.01.2018	1521.04	MBBS classes are running.
	Pradesh	Bilaspur			OPD services and IPD
					services operationalized.
5	Jammu &	AIIMS	10.01.2019	1856	MBBS classes are running.
	Kashmir	Vijaypur,			OPD and IPD services
		Jammu			operationalized.
6	Jharkhand	AIIMS	16.05.2018	1103	MBBS classes are running.
		Deoghar			OPD services and IPD
					services operationalized.
7	Maharashtra	AIIMS	07.10.2015	1577	MBBS classes are running.
		Nagpur			OPD services and IPD
					services operationalized.
8	Punjab	AIIMS	27.07.2016	925	MBBS classes are running.
		Bathinda			OPD services and IPD
					services operationalized.
9	Uttar	AIIMS	05.02.2009	823	MBBS classes are running.
	Pradesh	Rae Bareli			OPD services and IPD
					services operationalized.
10		AIIMS	20.07.2016	1011	MBBS classes are running.

		Gorakhpur			OPD	services	and	IPD
					service	es operatio	nalized	
11	West Bengal	AIIMS	07.10.2015	1754	MBBS	classes a	re runi	ning.
		Kalyani			OPD	services	and	IPD
					service	es operatio	nalized	•

Status of AIIMS Madurai

State/ UT	Location of	Date of	Total	Status
	AIIMS	Cabinet	Project	
		Approval	Cost	
			(Rs.in	
			Cr.)	
Tamil Nadu	AIIMS	17.12.2018	2021.5	20% of phase I of Civil
	Madurai		1	construction has been
				completed.
				MBBS classes commenced
				from academic year 2021-
				22 from a temporary
				campus in Govt Medical
				College Ramnathapuram.

MR. CHAIRMAN: Question Hour. ... (Interruptions)... Question No.151; Shri P. Wilson. ... (Interruptions)... Yes, hon. Minister. ... (Interruptions)...

Leader of the House and Deputy Leader, put your Members in order. Please. ...(Interruptions)... Leader of the House, urge your Members...(Interruptions)... One minute. I will come to you. ...(Interruptions)... After the Leader of the House, I will come to the Deputy Leader. ...(Interruptions)... Please. ...(Interruptions)...

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

REGARDING A REFERENCE ABOUT SOME INTERNATIONAL ORGANISATION AND POINT OF ORDER

सभा के नेता (श्री जगत प्रकाश नड्डा): सर, अभी देश में हम सबको जो घटना देखने को मिली है कि एक अंतरराष्ट्रीय संस्था Organised Crime and Corruption Reporting Project (OCCRP), ...(व्यवधान)... यह एक ऐसी संस्था है, जो देश में और विभिन्न देशों में destabilize करने के लिए, वहां की संप्रभूता पर चोट पहुंचाने के लिए एक कृत्सित प्रयास करती है। ...(व्यवधान)... इतिहास इस बात का गवाह है, हम सब जानते हैं कि OCCRP ने जो विषय रिपोर्ट किए, उनको लोक सभा में, विपक्ष के नेता ने उठाकर, यह साबित किया है कि वे बाहरी शक्तियों का एक तरह से औज़ार बनकर देश में अस्थिरता लाने में अपना योगदान कर रहे हैं। ...(व्यवधान)... They are trying to bring instability in the country. उसी तरीके से the Forum of the Democratic Leaders in Asia-Pacific Foundation, जिसकी co-President कांग्रेस पार्टी की वरिष्ठतम नेतृत्व महोदया हैं, ...(व्यवधान)... वे भारत की संप्रभृता पर प्रश्न तो उठाती हैं, साथ ही साथ जम्मू-कश्मीर को एक separate State की entity के रूप में मानती हैं। ...(व्यवधान)... ऐसी संस्थाओं से कांग्रेस पार्टी का जुड़ा होना, ऐसी संस्थाओं के साथ कांग्रेस पार्टी का संलिप्त होना और ऐसी संस्थाओं को कांग्रेस के नेतृत्व के द्वारा co-chair करना, यह बताता है कि यह देश की आंतरिक सुरक्षा और देश की बाह्य सुरक्षा के लिए बहुत बड़ा खतरा है। ...(व्यवधान)... इसकी फंडिंग, इसको आर्थिक रुप से मदद देने का काम जॉर्ज सोरोस कर रहा है। ...(व्यवधान)... मैं जानना चाहता हूं कि कांग्रेस पार्टी का और जॉर्ज सोरोस का क्या रिश्ता है? ...(व्यवधान)... दूसरी बात यह कि दुनिया ने कभी भी उस देश को माफ़ नहीं किया है, जिसने बाहरी शक्तियों के द्वारा देश की संप्रभृता पर किए गए आघात को बरदाश्त किया है। ...(व्यवधान)... जिन्होंने बरदाश्त किया है, उन्होंने भुगता है, देश ने भुगता है और हम जवाबदेह हैं। ...(व्यवधान)... We are answerable to the common man.आम आदमी, गांव का गरीब व्यक्ति हमसे पूछ रहा है कि ऐसी स्थिति में क्या हम देश की सुरक्षा के लिए खड़े हैं?...(व्यवधान)... मैं उनको विश्वास दिलाना चाहता हूं कि भारतीय जनता पार्टी खड़ी है। ...(व्यवधान)... दूसरा, जो भारत को आर्थिक जगत में सफलता मिली है, आज हम आदरणीय प्रधान मंत्री मोदी जी नेतृत्व में 11वें स्थान से 5वें स्थान पर पहुंचे हैं और हम बहुत जल्द तमाम षड्यंत्रकारियों के बावजूद भी तीसरी आर्थिक महाशक्ति बनने वाले हैं। ...(व्यवधान)... ऐसी परिस्थिति में जो लोग इसको रोकने का षड्यंत्र कर रहे हैं, ...(व्यवधान)... दुनिया हमसे पूछ रही है कि यह कैसे हो पाया है। मैं कहना चाहता हूं कि हमारे लोग उद्वेलित हैं, चिंतित हैं और हमारी जवाबदेही है कि हम साधारण लोगों को इसका जवाब दे सकें और मोदी जी के नेतृत्व में देश सूरक्षित होकर आगे बढ़ेगा, यही हम कहना चाहते हैं।

श्री सभापतिः श्री प्रमोद तिवारी।

श्री प्रमोद तिवारी (राजस्थान): सभापति जी, मुझे पूरा विश्वास है कि व्यवधान में जैसे आपने उन लोगों को सुना है, वैसे ही आप मुझे भी मौका देंगे। ...(व्यवधान)...

श्री सभापतिः आप बोलिए।

श्री प्रमोद तिवारी: सर, जो कुछ भी नड्डा साहब ने कहा है, वह पूरी तरह गलत, बेबुनियाद और घटिया आरोप है। मैं इसका खंडन करता हूं। ...(व्यवधान)... दूसरा, मैं स्पष्ट कर दूं कि जैसे वे कह रहे हैं, तो उनके पास आधार नहीं है, लेकिन हमारे पास आधार है। ...(व्यवधान)... आप अडाणी मुद्दे पर चर्चा कराइए। हम अपनी बात रखेंगे और सरकार को पूरा मौका मिलेगा। ...(व्यवधान)... यह मेरा निश्चित आरोप है और मैं इसको साफ कर देना चाहता हूं। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, the mood of the House... ... (Interruptions)... Now, Shri Tiruchi Siva... (Interruptions)...

SHRI TIRUCHI SIVA (Tamilnadu): Sir, it is under Rule 238(2). ...(Interruptions)... A Member, while speaking, shall not make a personal charge against a Member. ...(Interruptions)... Sir, the Leader of the House is a very senior leader, very seasoned leader, and he is very experienced. He mentioned the name of the Leader of the Opposition in the other House and also in this House. So that cannot be done. ...(Interruptions)... It is pointed to one Member, may be of either House. But he is a Member of the Parliament. ...(Interruptions)... That cannot be done as per the rules. ...(Interruptions)... Kindly expunge what all have been mentioned about an individual, Sir. ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, hon. Tiruchi Siva has ... (Interruptions)...

SHRI JAGAT PRAKASH NADDA: Sir, I have mentioned the name of the office, not the name of any particular person.

MR. CHAIRMAN: Hon. Member, the point of order raised by Shri Tiruchi Siva is an important one. ...(Interruptions)... I reserve my ruling and will give it earliest. ...(Interruptions)... It will help us go a long way. ...(Interruptions)...

I reserve my ruling on this point of order. ... (Interruptions)... The House stands adjourned to meet at 11 a.m. on Wednesday, the 11th December 2024.

The House then adjourned at nine minutes past twelve of the clock till eleven of the clock on Wednesday, the 11th December, 2024.

